

| Sl. No. | Name of the Project | Location | State |
|---------|---|--|-------------|
| 10. | 3F Industries Ltd. | SIPCOT Industrial Complex, Bargur, District: Krishnagiri | Tamil Nadu |
| 11. | Raaga Mayuri Agrovat Pvt. Ltd. | Village Putandoddi, Itikyal Mandal, District: Mahboobnagar | Telangana |
| 12. | Mums Mega Food Park Pvt. Ltd. | Nawanagar, District: Buxar | Bihar |
| 13. | Kerala Industrial Infrastructure Development Corporation (KINFRA) | District: Palakkad | Kerala |
| 14. | The Sukjhit Starch and Chemical Limited | Village Rehana Jattan, Tehsil: Phagwara, District: Kapurthala | Punjab |
| 15. | Vinay Tiwari Agro Estates and Farms Pvt. Ltd. | Village Pimpri Gawali, Post-Valwane, Taluka Parner, District: Ahmednagar | Maharashtra |

Reservation for women in legislature and urban local bodies

592. SHRI AHMED PATEL: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the details of steps taken by Government for consideration of a Bill providing 33 per cent reservation for women in the Lok Sabha and in the State Assemblies;

(b) the steps taken in the past one year to provide for 50 per cent reservation for women in the urban local bodies, if any; and

(c) the details of the States where 50 per cent reservation for women in the urban local bodies is already in place?

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): (a) During the years, a consistent demand has been made from various quarters for giving adequate representation to women in Parliament and

State Legislatures and to provide for reservation of one-third seats for women in Lok Sabha and State Legislative Assemblies including the Legislative Assemblies of the National Capital Territory of Delhi, for a period of 15 years. A Bill, namely, the Constitution (One Hundred and Eight Amendment) Bill, 2008 was introduced in Rajya Sabha on 6th May, 2008. The Rajya Sabha passed the said Bill on 9th March, 2010; but it could not be passed by the fifteenth Lok Sabha. The said Bill lapsed on dissolution of the fifteenth Lok Sabha. It has been the endeavor of the Government to provide for reservation of one-third seats for women in the House of the People and the State Legislative Assemblies. The issue involved needs careful consideration on the basis of consensus among all political parties before a Bill for amendment in the Constitution is brought before Parliament.

(b) The Government is committed and working towards providing 50% reservation for women in urban local bodies. This requires amendment of article 243T of the Constitution. The matter is under examination of the Government.

(c) The information is being collected and will be placed on the Table of the House.

Opening up of legal services sector

593. SHRI VIJAY GOEL: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government plans to gradually open up the legal services sector to foreign players, if so, the details thereof; and

(b) whether the litigation sector will remain the exclusive domain of Indian lawyers, if so, the reasons therefor?

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): (a) Yes Sir. The Government of India is actively pursuing with the Bar Council of India, a statutory body under the Advocates Act, 1961 (25 of 1961) for framing Rules on the issue of entry of foreign lawyers/law firms to practice the profession of law in India on reciprocal basis.

(b) The issue regarding exclusive domain or other wise of Indian lawyers in the litigation sector in India may feasible to be determined only after the Rules on the issue of entry of foreign lawyers to practice as advocate in India on reciprocal basis are finalized.